

**आयकर अपीलीय अधिकरण "एक सदस्य मामला" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "SMC" BENCH, PUNE**

(Through Virtual Court)

**BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER**

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1	1417/PUN/2019	Anilkumar Kasturchand Shah, Chanchal, 202, Gandhi Nagar, Jalgaon – 425001 PAN : ABLPS3923L	ITO, Ward-1(1), Jalgaon	2014-15
2	1416/PUN/2019	Ravindra Mohanlal Jain, New Plot, Maharana Pratap Marg, Amalner – 425401 PAN : ACXPJ1207F	ITO, Ward-2(2), Jalgaon	2014-15
3	1533/PUN/2019	Rajnikant Jayantilal Shah, 151, Jilha Peth, Jalgaon-425001 PAN : ABXPS0018A	ITO, Ward-1(1), Jalgaon	2014-15
4	1421/PUN/2019	Wasim Husein Memon, Plot No. 6, Parishram Building, Arihant Colony, Ganeshwadi, Jalgaon – 425001 PAN : AOOPM2202A	ITO, Ward-1(1), Jalgaon	2014-15
5	1828/PUN/2019	Yogesh Vinayak Chaudhari, Pallavi, Plot No. 14/2, Near Rane Flour Mill, Prabhat Colony, Jalgaon-425002 PAN : AFXPC2061H	ITO, Ward-1(1), Jalgaon	2011-12
6	1420/PUN/2019	Rajkumar Choitram Chandiramani, 3-4, Kanaiya Enterprises, Chaudhari Complex, Polan Peth, Jalgaon – 425001 PAN : AAHPC8655J	ITO, Ward-2(4), Jalgaon	2014-15
7	1829/PUN/2019	Vinayak Vitthal Chaudhari, Pallavi, Plot No. 14/2, Near Rane Flour Mill, Prabhat Colony, Jalgaon-425002 PAN : AAJPC8272H	ITO, Ward-1(1), Jalgaon	2011-12
8	1415/PUN/2019	Bhimrao Ramdas Baviskar, Kaka Saheb Rane Marg,	ITO, Ward-2(2), Jalgaon	2014-15

		Amalner, Jalgaon - 425401 PAN : AASPB7270P		
9	1419/PUN/2019	Vinayak Vitthal Chaudhari, 14/2, Pallavi, Prabhat Colony, M J College Road, Jalgaon-425001 PAN : AAJPC8272H	ITO, Ward-1(1), Jalgaon	2014-15

Assessee by	Sl. No. 1 to 9 - None
Revenue by	Sl. No. 1 to 9 - Shri Sudhendu Das
Date of hearing	30-08-2021
Date of pronouncement	30-08-2021

आदेश / ORDER

These nine appeals by different assessees for the different assessment years mentioned in the caption are directed against the orders of Commissioner of Income Tax (Appeals).

2. We find that all the assessees wish to withdraw the appeals in view of having filed applications under Vivad Se Vishwas Scheme proof of which the Form No. 3 is enclosed before this Tribunal.

3. The ld. DR has no objection in case all the assessees wish to withdraw the appeals.

4. In view of the request made by the assessees all the appeals are dismissed as withdrawn.

Order pronounced in the open court on 30th August, 2021.

Sd/-
(R.S. Syal)
VICE PRESIDENT

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 30th August, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A) concerned
4. आयकर आयुक्त / The CIT concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “एक सदस्य मामला” बेंच, पुणे / DR, ITAT, “SMC” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune